

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).33494-33495/2012

(From the judgement and order dated 06/04/2012 in WP No.2203/1981 dated 24/05/2012 in WP No.2203/1981, RP No.173/2012 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

KRISHAN KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

RAJESH KUMAR SINGH & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 21/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Abhishek Swarup, Adv.
Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
M/S Manoj Swarup & Co.,Adv.

For Respondent(s)

Mr. Milan Laskar, Adv.
Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners are allowed four weeks time to file rejoinder affidavit.

[Neeta]
Sr. P.A.

[Usha Sharma]
Court Master